

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER & FIRST
APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 7/JS&LA(GSY)/NC/2015

IN THE MATTER OF:

Smt. Shreelatha Nayak
W/o Ajith Nayak
#85, Ist Floor, "Prathima"
8th Main, Sector-1, Nobo Nagar
SOS Post, Bannerghatta Road
Bangalore - 560076

Appellant

Versus

Central Public Information Officer(N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhavan
New Delhi - 110001

Respondent

ORDER

10.03.2015

The present appeal has been filed by the appellant feeling aggrieved from the decision of CPIO dated 5.2.2015 on the plea that the entire information as sought by the appellant in her application dated 8.1.2015 has not been provided.

2. Notices were issued to the parties to the appeal but neither CPIO nor the appellant put in their appearance. As such, the appeal is being considered basing upon the material available on record.

3. A perusal of the appeal of the appellant transpires that the matter of seal of notary was never agitated in her application dated 8.1.2015. Moreover, the Notary Cell possesses the document regarding Notary, i.e. registration no., date of issue, whether it is renewed or not?

Contd.2/

4. The reply given by the CPIO dated 5.2.2015 reveals that CPIO has said about the availability of the information can be obtained from the Website of the Law Ministry and the Website address has also been quoted.

5. The appeal of the appellant does not disclose the correct picture what she intends. Simply in the appeal, request has been made to furnish the information as sought by her at the earliest.

6. Considering the material available on record, appeal is partly allowed directing the CPIO to furnish the documents relating to the information available in the office with regard to the Notary ship instead of reply with effect to the website as is permissible under the Provisions of RTI Act. So far issue of seal is concerned, the same was not agitated in her initial application and as such in the appeal that cannot be considered.

7. The information be provided within 15 days from the date of order. However, so far information regarding registration and other things as an advocate is concerned, the appellant is at liberty to approach the right authority, i.e., the concerned Bar Council. The appeal is disposed of accordingly.

8. In case, the appellant is aggrieved with this order, she may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

La. Court
10-3-15

(G.S. Yadav)
Joint Secretary & Legal Adviser &
First Appellate Authority
Date: 10.03.2015

1. Smt. Shreelatha Nayak, W/o Ajith Nayak, #85, Ist Floor, "Prathima", 8th Main, Sector-1, Nobo Nagar, SOS Post, Bannerghatta Road, Bangalore - 560076
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi - 110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.